

(2022) 09 TDSAT CK 0028

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 432 Of 2018

Union Of India

APPELLANT

Vs

Sahara Sanchar Limited

RESPONDENT

Date of Decision : 07-09-2022

Acts Referred:

Citation : (2022) 09 TDSAT CK 0028

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Kaustav Som, Mahabir Singh, Gautam Talukdar, Virender Kumar, Vijay Kumar

Judgement

Learned senior counsel appearing for the respondent submitted that as per assurance given by the counsel on behalf of the respondent on the last date of adjournment they have already paid Rs. 1 crore by RTGS to the petitioner.

Now the left out amount is approximately Rs. 5.47 crore for which some time may kindly be granted so that looking to financial difficulties of the respondent, the respondent can make an offer in writing asking the payment schedule.

The proposal in writing shall be placed on record by the respondent on or before next date of hearing.

The matter is, therefore, adjourned to 16.12.2022.